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PART II - Section 3 - Sub-section (ii).

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION
INCOME-TAX

New Delhi, the 1st July, 1975.

.- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely :-

1. These rules may be called the Income-tax (Second Amendment) Rules, 1975.

2. In sub-rule (2) of rule 67 of the Income-tax Rules, 1962,-

(a) in clause (i), for the figures and words "45 per cent.", the figures and words "25 per cent." shall be substituted;

(b) after clause (iv), the following clause shall be inserted, namely :-

"(v) In the Special Deposit Schemes introduced by notification of the Government of India in the Ministry of Finance (Department of Economic Affairs) No. F.15(15-PD/75 dated the 30th June, 1975.

Not exceeding 80 per cent. of the investible moneys."

[948 / F.No. 142(24)/75-TPL]



(O P Bhardwaj)
Secretary, Central Board of Direct Taxes.

To

The Manager,
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and Company Affairs, (Dept. of Legal Affairs).
9. The President, Income-tax Appellate Tribunal, Jaipur.

V. B. Srinivasan

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Under Secretary, Central Board of Direct Taxes.